

Chief Justice's Court

WWW.LIVELAW.IN

Case :- CRIMINAL WRIT-PUBLIC INTEREST LITIGATION
No. - 30 of 2020

Petitioner :- In Re Suo Moto Cognizance Of The Police
Atrocities Over An Advocate

Respondent :- State of U.P.

Counsel for Petitioner :- Suo Moto, Tripurari Pal

Hon'ble Govind Mathur, Chief Justice

Hon'ble Saurabh Shyam Shamsbery, J.

Supplementary affidavit, filed today on behalf of High Court Bar Association, is taken on record.

In pursuance to the directions given by this Court, the Chief Judicial Magistrate, Etah has submitted a report of inquiry dated 7.1.2020. The other records of inquiry too, has been remitted to this Court in a sealed cover. The Court has also received a sealed envelope from the Uttar Pradesh State Bar Council. The Bar Council has made a request to get the entire matter investigated by some independent agency like Central Bureau of Investigation or Crime Branch of C.I.D. The Bar Council has also remitted certain documents to this Court including several photographs, a compact disk too has been sent.

WWW.LIVELAW.IN

Let a copy of the report of inquiry, made by the Chief Judicial Magistrate, Etah be supplied to learned counsel appearing on behalf of the State Bar Council, Allahabad High Court Bar Association and learned Additional Advocate General by tomorrow i.e. on 12.1.2021.

Let this petition for writ be listed on 19.1.2021 in additional cause list.

All the records received from the concerned Chief Judicial Magistrate as well as from the Bar Council be kept in seal cover.

Order Date :- 11.1.2021

Rishabh

WWW.LIVELAW.IN

[Saurabh Shyam Shamsbery, J.] [Govind Mathur, C.J.]